

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-02(PB)/2017

IN THE MATTER OF:

Nikhil Mehta & Sons (HUF) & Ors. Applicant/petitioners
Vs.
M/s. AMR Infrastructures Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.09.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Shri R. VARADHARAJAN,
Hon'ble Member(Judicial)**

For the Applicant/petitioner: Mr. Sanjay Sood, Advocate

For the Respondent : Mr. Ajay Verma, Mr. Upendra Yogesh, Advs.

ORDER

List this matter on 4th October, 2017.

However, the learned Counsel for the parties are granted liberty to intervene in the proceedings on a substantial question of law before the three Member Bench on 22nd September, 2017.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— Sd —

(R. VARADHARAJAN)
MEMBER(JUDICIAL)

15.09.2017
V. Sethi